

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3891  
ANSWERED ON:17.08.2010  
MONOPOLY BY PRIVATE TV OPERATORS  
Sivasami Shri C.

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether there are reports that certain private television operators have monopolised the telecasting of popular channels and are not allowing the Multi-System Operators to function in the market;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to take action against such private television operators;
- (d) if so, the details thereof; and
- (e) if not, the steps taken by the Government to check such monopoly in electronic media?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a) : No, Sir.

(b), (c) & (d) : Do not arise.

(e) : For non-discriminatory access of TV channels to all distributors of TV channels which includes Multi-System Operators (MSOs), the Telecom Regulatory Authority of India (TRAI) has issued the Telecommunication (Broadcasting and Cable Services) Interconnection Regulation 2004 (13of 2004) (The Regulation) dated 10.12.2004 as amended. The regulation has stipulated that " every broadcaster shall provide on request signals of its TV channels on non-discriminatory terms to all distributors of TV channels, which may include, but not limited to a cable operator, direct to home operator, multi system operator, headends in the sky operator; Multi-System Operators shall also on request re-transmit signals received from a broadcaster , on non-discriminatory basis to cable operators".